

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 90/2023/EZ

Rural Organization for Social Empowerment (R.O.S.E)---Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 03 State  
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 09/10/2023

**Shri Apurba Ghosh**  
Advocate for Respondent No.03  
(SEIAA), Odisha  
C/o Partha Sarathi Shamajder  
25/D Baderaipur Road  
P:O Jadavpur, Kolkata -700032  
Email-apu7law@gmail.com  
Phone No.9476239442

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 90/2023/EZ

(I.A. No. 25/2023/EZ)

Rural Organization for Social Empowerment (R.O.S.E)---Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 03 State  
Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.03 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 14.08.2023 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-03 of the OA, the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
5. That, in reply to the averments made in the Para-4.1 to 5.17 of the O.A., the deponent humbly submits that there is allegation for long term lease of Sarisua Kapilajhari Bandhanat-97 Sairat sources (Minor

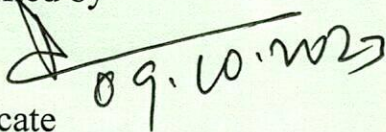
**MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar**

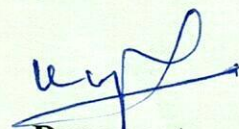
Minerals) for a period of 5 (five) years from the year 2017-18 to 2021-2022 and in these cases no environmental clearance (EC) has been issued by SEIAA, Odisha. It is pertinent to mention that a letter of Tahasildar, Khaira, Dist-Balasore vide letter no. 4605 dt. 31.12.2019 was received at SEIAA, Odisha on 06.01.2020 regarding submission of 64 numbers of approved mining plan and proceeding copy of District Environmental Impact Assessment Authority (DEIAA), Balasore for environmental clearance (EC) of 64 sairat sources of Sarisua Kapilajhari Bandhanat stone quarries (Copy of Tahasildar, Khaira letter is attached in Annexure-I). Then the proposals were returned to the Tahasildar, Khaira, Dist-Balasore by SEIAA, Odisha letter no. 7852/SEIAA dt. 10.02.2020 (SEIAA, Odisha letter copy is attached in Annexure-II) due to incomplete application but no reply came from the Tahasildar, Khaira and no EC granted in this case. It is not clear that the numbers of Sarisua Kapilajhari Bandhanat stone quarries are operating in the Khaira Tahasil and if is operated after getting EC from DEIAA, Balasore then all proposal should be re-appraisal at SEAC and SEIAA level as per the MoEF & CC, O.M. dated 28.04.2023 (MoEF & CC, Govt. of India O.M. copy is attached in Annexure-III) but till date no application received from the Khaira Tahasil in the said quarries.

6. That the deponent reserves the right to file further affidavit as and when necessary.
7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by

Advocate

  
09.10.2023

  
Deponent

MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar

VERIFICATION

Verified at Bhubaneswar on this day of 09.10.2023 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: 09.10.2023

IDENTIFIED BY ME  
ADVOCATE

09.10.2023

SWORN BEFORE ME

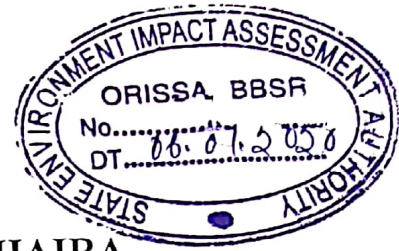
[Signature]  
Deponent

MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar



09.10.2023

DUSASAN SAMANTARAY  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR, ODISHA  
REGD. NO. 88/2012  
MOB-9439143015



**OFFICE OF THE TAHASILDAR, KHAIRA**  
**District- Balasore**

At- Bishnupur  
P.O/P.S:- Khaira  
Balasore PIN- 756048

Telephone+91-678233277  
email: - tahasildarkhaira@gmail.com

Letter No. 4605 Date 31/12/2019

To

The Member Secretary, State Environment Impact Assessment Authority (SEIAA),  
Forest and Environment Department, Odisha, Bhubaneswar

Sub:- Submission the 64 numbers of approved mining plan in respect of Khaira Tahasil.

Ref:- Letter No- 1415/Tz, Dt. 27/12/2019 & Memo No- 1416/Tz, Dt. 27/12/2019 of  
Collector, Balasore.

Sir,

In inviting a kind reference to the letter on the subject cited above, As per the  
direction of the Collector, Balasore, I am to submit herewith the total 64 Sairat sources  
of approved mining plan, which Environment Clearance has already been issued by  
DEIAA, Balasore in respect of Khaira Tahasil, for favour of your kind perusal and  
necessary action.

In this connection I am to authorize Sri Banoj Kumar Swain, (Senior Revenue  
Assistant) to submit the above approved mining plan.

Encl:- 1. Original Mining Plan copies (64 nos)  
2. Proceeding copy of DEIAA Committee (12 pages)

Yours Faithfully

*[Signature]*  
Tahasildar, Khaira

Memo No \_\_\_\_\_/Dt \_\_\_\_\_

Copy submitted to the Collector, Balasore for favour of kind information and  
necessary action w.r.t your Memo No- 1416/Tz, Dt. 27/12/2019.

*Sd/-*  
Tahasildar, Khaira

Memo No \_\_\_\_\_/Dt \_\_\_\_\_

Copy submitted to the Sub-Collector, Balasore for favour of kind information and  
necessary action w.r.t Dist. Office Memo No- 1417/Tz, Dt. 27/12/2019.

*Sd/-*  
Tahasildar, Khaira

02. Mahumuhan Stone Quarry No - 05
03. Mahumuhan Stone Quarry No - 07
04. Mahumuhan Stone Quarry No - 08
05. Khanjamahal Stone Quarry No.- 39
06. Khanjamahal Stone Quarry No.- 41
07. Khanjamahal Stone Quarry No.- 47
08. Khanjamahal Stone Quarry No.- 53
09. Khanjamahal Stone Quarry No.- 58
10. Khanjamahal Stone Quarry No.- 59
11. Khanjamahal Stone Quarry No.- 60
12. Khanjamahal Stone Quarry No.- 70
13. Khanjamahal Stone Quarry No.- 74
14. Khanjamahal Stone Quarry No.- 81
15. Khanjamahal Stone Quarry No.- 87
16. Khanjamahal Stone Quarry No.- 93

#### B. Khaira Tahasil

The recommendation of DEAC in respect of the following 25 nos. of stone quarries excluding Quarry No. 89 is accepted to grant EC. Grant of EC in respect of Sarisua Stone Quarry No. 89 will be considered after receipt of clearance as well as the original case record from the vigilance authorities.

01. Sarisua Stone Quarry No. 13 ✓
02. Sarisua Stone Quarry No. 14 ✓
03. Sarisua Stone Quarry No. 25 ✓
04. Sarisua Stone Quarry No. 55 ✓
05. Sarisua Stone Quarry No. 56 ✓
06. Sarisua Stone Quarry No. 57 ✓
07. Sarisua Stone Quarry No. 58 ✓
08. Sarisua Stone Quarry No. 60 ✓
09. Sarisua Stone Quarry No. 61 ✓
10. Sarisua Stone Quarry No. 62 ✓
11. Sarisua Stone Quarry No. 69 ✓
12. Sarisua Stone Quarry No. 70 ✓
13. Sarisua Stone Quarry No. 74 ✓
14. Sarisua Stone Quarry No. 75 ✓
15. Sarisua Stone Quarry No. 77 ✓
16. Sarisua Stone Quarry No. 79 ✓
17. Sarisua Stone Quarry No. 82 ✓
18. Sarisua Stone Quarry No. 89 ✓

6

19. Sarisua Stone Quarry No. 90 ✓
20. Sarisua Stone Quarry No. 92 ✓
21. Sarisua Stone Quarry No. 93 ✓
22. Sarisua Stone Quarry No. 94 ✓
23. Sarisua Stone Quarry No. 96 ✓
24. Sarisua Stone Quarry No. 97 ✓
25. Sarisua Stone Quarry No. 98 ✓

### C. Nilgiri Tahasil.

The DEIAA has accepted the recommendation of the DEAC for grant of EC in respect of 04 stone quarries and one earth quarry as mentioned below

01. Jamudiha Stone Quarry over plot No.3502(Private), Khata No. 609
02. Jamudiha Stone Quarry over plot No.3553(Private), Khata No. 1066/1270
03. Jamudiha Stone Quarry over plot No.3934,3935 (Private), Khata No. 314,311
04. Kuanrpur Mahal Quarry over Plot No.5,6,7,8,10,13 (Private) Khata No. 268
05. Earth Quarry (for brick kiln) over Plot No. 872,873,874,875 Khata No. 304

As requested by the Tahasildar, Nilgiri it was decided to request DEAC for re-verification of the field in respect of Mirigini Stone Quarry No. 01 and 02 and report if the quarries are situated outside 1 K.M distance from the nearest boundary of Kuldiha Boundary Sanctuary.

The Member Secretary was requested to issue ECs mentioning all terms and conditions to the hereby approved stone & earth quarries.

Out of 7 nos. Of stone quarries under Khaira Tahasil original case records seized by the Vigilance, excluding Quarry No. 89, other 6 Stone Quarries operation / license / lease may be suspended till any report in this regard received from the Vigilance.

The Divisional Forest Officer, Balasore Wildlife Division has drawn the attention of the Chairman that, the Govt. has approved the Comprehensive Wildlife Management Plan (CWLMP) for mitigation of impact which would be caused by operation of Stone Quarries with financial outlay of Rs.677.13 Lakh to be spent over a period of 10 years as per decision taken in the 40<sup>th</sup> Meeting of NBWL providing necessary NBWL clearance to the quarry operation under Khaira Tahasil Out of the above

7  
 these quarries are situated outside the ESZ of the sanctuary with approved Mining well as EMP in respect the aforesaid 26 stone quarries.

The committee examined all the documents and proposals. It revealed that the after visit and due verification of Mining Plan, Pre Feasibility report, Environmental Management Plan etc. has submitted its recommendation vide Letter No - 07/D/19.01.2018 and letter No. 11/DEAC dt. 19.01.2018 along with Table -1 in Annexure individually in respect of the aforesaid 39 quarries of Khaira Tahasil and 24 quarries tahasil for grant of Environmental Clearance

Considering the above facts and submission and field verification and recommendation by DEAC, the DEIAA for time being decided to grant fresh environmental clearance in respect of the following quarries.

#### Khaira Tahasil

- 1 Sarisua Stone Quarry No. 10 ✓
- 2 Sarisua Stone Quarry No. 11 ✓
- 3 Sarisua Stone Quarry No. 15 ✓
- 4 Sarisua Stone Quarry No. 16 ✓
- 5 Sarisua Stone Quarry No. 17 ✓
- 6 Sarisua Stone Quarry No. 21 ✓
- 7 Sarisua Stone Quarry No. 22 ✓
- 8 Sarisua Stone Quarry No. 23 ✓
- 9 Sarisua Stone Quarry No. 24 ✓
- 10 Sarisua Stone Quarry No. 26 ✓
- 11 Sarisua Stone Quarry No. 27 ✓
- 12 Sarisua Stone Quarry No. 28 ✓
- 13 Sarisua Stone Quarry No. 29 ✓
- 14 Sarisua Stone Quarry No. 30 ✓
- 15 Sarisua Stone Quarry No. 31 ✓
- 16 Sarisua Stone Quarry No. 32 ✓
- 17 Sarisua Stone Quarry No. 33 ✓

- 18 Sarisua Stone Quarry No. 34 ✓
- 19 Sarisua Stone Quarry No. 35 ✓
- 20 Sarisua Stone Quarry No. 36 ✓
- 21 Sarisua Stone Quarry No. 37 ✓
- 22 Sarisua Stone Quarry No. 38 ✓
- 23 Sarisua Stone Quarry No. 39 ✓
- 24 Sarisua Stone Quarry No. 41 ✓
- 25 Sarisua Stone Quarry No. 42 ✓
- 26 Sarisua Stone Quarry No. 43 ✓
- 27 Sarisua Stone Quarry No. 44 ✓
- 28 Sarisua Stone Quarry No. 45 ✓
- 29 Sarisua Stone Quarry No. 46 ✓
- 30 Sarisua Stone Quarry No. 48 ✓
- 31 Sarisua Stone Quarry No. 49 ✓
- 32 Sarisua Stone Quarry No. 50 ✓
- 33 Sarisua Stone Quarry No. 51 ✓
- 34 Sarisua Stone Quarry No. 53 ✓
- 35 Sarisua Stone Quarry No. 54 ✓
- 36 Sarisua Stone Quarry No. 100 ✓
- 37 Sarisua Stone Quarry No. 101 ✓
- 38 Sarisua Stone Quarry No. 102 ✓
- 39 Sarisua Stone Quarry No. 103 ✓

### Soro Tahasil

- 1 Khanjamahal Stone Quarry No-42
- 2 Khanjamahal Stone Quarry No- 44
- 3 Khanjamahal Stone Quarry No- 48
- 4 Khanjamahal Stone Quarry No- 49
- 5 Khanjamahal Stone Quarry No- 51
- 6 Khanjamahal Stone Quarry No- 52
- 7 Khanjamahal Stone Quarry No- 54
- 8 Khanjamahal Stone Quarry No- 56
- 9 Khanjamahal Stone Quarry No- 57
- 10 Khanjamahal Stone Quarry No- 66
- 11 Khanjamahal Stone Quarry No- 67
- 12 Khanjamahal Stone Quarry No- 68
- 13 Khanjamahal Stone Quarry No- 71
- 14 Khanjamahal Stone Quarry No- 72

**State Environment Impact Assessment Authority, (SEIAA),  
Odisha**

Qr. No. 5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674-2540669

No. 7852/SEIAA

Dt. 10.02.20

To

The Tahasildar,  
Khaira Tahasil  
Dist - Balasore

Sub: Submission of 64 nos. of approved mining plan in respect of Khaira Tahasil.

Ref: Order dated 16.10.2018 of Hon'ble NGT & Your letter 4605 dated 31.12.2019.

Sir

In inviting a reference to the above cited subject, I am directed to say that this office has received a total 64 nos. of sairat sources proposals (stone quarries) out of 97 nos. in the village of Sarisua Kapilajhari Bandhanata in Khaira Tehsil, District Balasore as mentioned in the OA. No-02/2019 (EZ). For necessary compliance of order dated 16.10.2018 of Hon'ble NGT at para 6-B, you are requested to submit the complete set of documents/application as per the provision of EIA Notification, 2006 and subsequent amendments thereto for the total 97 Nos. of project proposals as mentioned below:

1. Form-I as per EIA Notification, 2006
2. Checklist for minor mineral signed by competent Authority as modified on 10.10.2018 (copy of checklist can be downloaded from website [www.orissaseiaa.gov.in](http://www.orissaseiaa.gov.in)).
3. Pre-feasibility Report of the project
4. District Survey Report (for stone) of Balasore district
5. Approved Mining Plan
6. Environment Management plan

On submission of the above complete documents to this office, all the 97 nos. of stone quarries will be considered for environmental clearance. The list of project proposals returned herewith is enclosed as Annexure-I for resubmission of the same. Further, you are requested to submit a copy of the original OA. No-02/2019 (EZ) and report of Joint verification report of PCCF, Odisha.

Yours faithfully,

  
Member Secretary

Memo No 7853/SEIAA Dated 10.02.20

Copy forwarded to the Collector, Balasore and Sub-Collector, Balasore for information and necessary action.

  
Member Secretary

Memo No 7854/SEIAA Dated 10.02.20

Copy forwarded to Sri Gora Chand Roy Choudhury, Advocate, Temple Chamber, Room No.35, 1<sup>st</sup> Floor, 6<sup>th</sup> Old Post Officer Street (Opposite High Court), Kolkata-1 for information and necessary action.

  
Member Secretary

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**Request to submit the complete documents of 64 nos. of stone quarry of Khaira Tahasil as mentioned in the attachemt.**

2 messages

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**Seiaa, Bhubaneswar** <seiaaorissa@gmail.com>  
To: tahasildarkhaira@gmail.com

Mon, Feb 10, 2020 at 3:23 PM

Sir/Madam,

I herewith inform you that your office had submitted the 64 nos. of approved mining plan of Khaira Tahasil on dated 06.01.20120 at SEIAA office vied your letter no. 4605 dated 31.12.2019 and now I request you to submit the complete documents of 64 nos. of stone quarry of Khaira Tahasil as mentioned in the attachment for grant of EC as per EIA notification. Further, you are requested to submit a copy of the original OA. No-02/2019 (EZ) and report of Joint verification report of PCCF, Odisha.

Thanking you.

Dr. P.K.Nayak  
Environmental Scientist,  
SEIAA, Odisha

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**2 attachments** **Tahasildar Khaira.pdf**  
826K **Tahasildar-khaira.pdf**  
1853K

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**Seiaa, Bhubaneswar** <seiaaorissa@gmail.com>  
To: pradeepta06@gmail.com

Fri, May 15, 2020 at 4:27 PM

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**2 attachments** **Tahasildar Khaira.pdf**  
826K **Tahasildar-khaira.pdf**  
1853K

F. No. IA3-22/11/2023-IA.III (E-208230)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

3<sup>rd</sup> Floor, Vayu Wing  
Indira Paryavaran Bhavan,  
Jor Bagh Road,  
New Delhi-110003

Dated: 28<sup>th</sup> April, 2023

OFFICE MEMORANDUM

**Subject: Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.**

The Hon'ble National Green Tribunal (Principal Bench), New Delhi vide order dated 13.09.2018 in O.A. No. 186 of 2016 (Satendra Pandey vs Ministry of Environment Forest & Climate Change & Anr) had observed that the Ministry's Notification S.O. 141(E) dated 15.01.2016 was not in consonance with the directions given by Hon'ble Supreme Court in the matter of Deepak Kumar Vs. State of Haryana and Others and passed certain directions.

2. In the above case, Hon'ble NGT had *inter-alia* directed that mining projects with lease areas of 0 to 5 ha are to be evaluated by State Level Expert Appraisal Committee (SEAC) for recommendation and grant of Environmental Clearance (EC) by State Level Environment Impact Assessment Authority (SEIAA) instead of District Level Environment Impact Assessment Authority (DEIAA). In compliance of the said directions, Ministry issued an OM dated 12.12.2018 addressed to Chief Secretaries of all the States/UTs directing to comply with the directions of Hon'ble NGT.

3. Subsequently, Hon'ble NGT vide its order dated 07.12.2022 in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change *inter-alia* observed that "mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental


*clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986."*

4. The matter has been examined in the Ministry and accordingly it has been decided that all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A.142 of 2022. In view of above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM. The State Government may assess the existing workload of SEAC(s) and accordingly, send proposals for constitution of additional SEAC for a specified period to deal with such additional workload.
5. Further, in order to have a uniform approach across the country for such appraisal, SEIAA shall scrutiny and appraise the proposals based on the checklist provided below:
  - i. Completely filled up Form-2 as per Ministry's OM dated 15.12.2021.
  - ii. Pre-Feasibility Report (PFR) as per MoEF Guidelines dated 30.12.2010
  - iii. Valid Mine Lease Document
  - iv. Approved Mining Plan from the concerned Authorities
  - v. District Survey Report approved by SEIAA as per Ministry's Notification S.O 3611(E) dated 25.07.2018
  - vi. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and "Enforcement & Monitoring Guidelines for Sand Mining, 2020" in case of sand mining proposals.
  - vii. Details of forest land involved in the mine lease area and availability of Stage-I/II Forest Clearance (FC) for diversion of forest land for non-forestry purpose.
  - viii. Details of Eco Sensitive Zones (ESZ) and Eco Sensitive Areas (ESAs), National Parks, Wildlife Sanctuary, Coastal Zone, Water bodies and other ecological sensitive areas within/in the vicinity of the mine lease area and if so details of NOC/Clearances obtained.
  - ix. If any Schedule-I species is present in the study area, proof of submission of Wildlife Conservation Plan to the Forest Department.
  - x. Cluster Certificate from State Mines and Geology Department.

- xi. Compliance of Hon'ble Supreme Court judgment dated 02.08.2017 passed in Common Cause vs Union of India Writ Petition (C) 114 of 2014.
- xii. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors.

6. The provisions of this OM shall be operational subject to the outcome of Civil Appeal No. 3799-3800 of 2019 titled Union of India vs Rajiv Suri filed by Ministry before the Hon'ble Supreme Court of India against the order dated 13<sup>th</sup> September, 2018 passed in O.A. No. 200 of 2016 (Rajiv Suri Vs UOI) & order dated 21<sup>st</sup> December, 2018 passed in R.A. No. 47 of 2018 (UOI Vs Rajiv Suri).

7. This is issued with the approval of the Competent Authority.

  
(Sundar Ramanathan)  
Scientist E

To

1. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
2. The Chairman of all the Expert Appraisal Committees
3. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
4. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/ JS(SKB)
5. Website, MoEF&CC /Guard file